



2026:AHC:19656

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 1465 of 2026

Nooruddin

.....Petitioner(s)

Versus

State Of U.P. And 7 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Amar Singh Yadav, Manoj Kumar, Saif Ullah
Counsel for Respondent(s)	: Azad Rai, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Vide order dated 18.12.2021 case filed by the petitioner under Section 116 of the U.P. Revenue Code, 2006 was dismissed for the want of prosecution by the Sub Divisional Magistrate, Handia/ Respondent No.2.
2. In order to recall the aforesaid order, an application dated 24.03.2025 was filed by the petitioner along-with an application for condonation of delay. It is argued that considerable time has already been lapsed but till date no decision has been taken, hence the present writ petition.
3. Heard counsel for the parties and perused the record.
4. In the facts and circumstances of the case and without expressing any opinion on the merits of the issue, the present petition stands **disposed of finally** with a direction to the Respondent No.2, Sub Divisional Magistrate, Handia, District - Prayagraj to consider and decide the aforesaid application in accordance with law expeditiously and preferably within a period of **three months** from the date of production of certified copy of this order but certainly after giving opportunity to the parties concerned and without granting unnecessary adjournments to either of the parties, if there is no legal impediment.

(Prakash Padia,J.)

January 29, 2026

Swati